

NOES

Alvarez, Shri
 Aney, Dr. M.S.
 Bade, Shri
 Bagri, Shri
 Barua, Shri Hem
 Basant Kunwari, Shrimati
 Bhattacharya, Shri Dinen
 Bhecl, Shri P.H.
 Biren Dutta, Shri
 Brij Raj Singh, Shri
 Buta Singh, Shri
 Chakravarty, Shrimati Renu
 Chatterjee, Shri H.P.
 Chaudhuri, Shri Tridib Kumar
 Dasaratha Deb, Shri
 Deo, Shri P.K.
 Dwivedy, Shri Surendranath
 Gopalan, Shri A.K.
 Gupta, Shri Indrait
 Gupta, Shri Kashi Ram
 Gupta, Shri Priya

Imbichibava, Shri
 Kakkar, Shri Gauri Shanker
 Kamath, Shri Hari Vishn
 Kar, Shri Prabhat
 Kripalani, Shri J.B.
 Kumaran, Shri M.K.
 Kunban, Shri P.
 Laxmi Dass, Shri
 Limaye, Shri Madhu
 Lohia, Dr. Ram Manohar
 Mahananda, Shri
 Mahato, Shri Bhajahari
 Manoharan, Shri
 Masani, Shri M.R.
 Mate, Shri
 Misra, Dr. U.
 Mukerjee, Shri H.N.
 Murmu, Shri Sarkar
 Muzaftar Husain, Shri
 Nair, Shri N. Sreekantan
 Nair, Shri Vasudevan

Omkar Singh, Shri
 Pandey, Shri Sarjoo
 Patnayak, Shri Kiaben
 Pottekkatt, Shri
 Raghavan, Shri A.V.
 Ram Singh, Shri
 Ramabadran, Shri
 Ranga, Shri
 Reddy, Shri R.N.
 Reddy, Shri Eswara
 Sen, Dr. Ranen
 Sezhivan, Shri
 Shastri, Shri Prakash Vir
 Singh, Shri Y.D.
 Sivasankaran, Shri
 Swamy, Shri M.V.
 Umanath, Shri
 Venkaiah, Shri Kolla
 Vimla Devi, Shrimati
 Yashpal Singh, Shri
 Yudhvir Singh Shri

Mr. Speaker: The result of the division is: Ayes 213†; Noes 63. The Ayes have it. Leave is granted.

The motion was adopted.

Shri Nanda: I introduce the Bill.

13 hrs.

STATEMENT RE. UNLAWFUL
 ACTIVITIES (PREVENTION)
 ORDINANCE, 1966

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Unlawful Activities (Prevention) Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6586/66].

13.01 hrs.

DEFENCE OF INDIA (AMENDMENT) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to

introduce a Bill further to amend the Defence of India Act, 1962.

श्री बागड़ी (हिंसार) मेरा एक यवस्था का प्रश्न है। सरकार के खिलाफ प्रतिस्वास आया हुआ है। जब तक उसका निर्णय नहीं हो जाता तब तक इस तरहके बिल को इंट्रोड्यूस नहीं कि जा सकता है।

अध्यक्ष महोदय : यह कोई बात नहीं है कि बिल भी इंट्रोड्यूस नहीं हो सकता है।

श्री बागड़ी : इनको इसका अधिकार नहीं है।

अध्यक्ष महोदय : नन्दा साहब इसका भी कुछ थोड़ा सा एक्सप्लेनेशन दे दें क्योंकि इसका भी मुझे नोटिस मिल है श्री टी० के० चौधरी की तरफ से कि वह इसको भी अग्रोज करते हैं।

Shri Nanda: I thought that what I was doing was in line with the wishes expressed by the House generally. There were discussions on this subject and at a certain stage—it was on the 27th April—I

Shri H. C. Soy also wanted to vote for "Ayes" vide his intimationship.

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 1-8-66.